

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

CP No. 34/2005 in OA No. 217/2005.

Jaipur, this the 1<sup>st</sup> day of September, 2006.

**CORAM :** Hon'ble Mr. M. L. Chauhan, Judicial Member.  
Hon'ble Mr. J. P. Shukla, Administrative Member.

Smt. Pratibha Hada,  
W/o Shri Laxman Singh Hada,  
Aged about 48 years,  
R/o 151, Ballabh Badi,  
Kota.

... Petitioner.

By Advocate : Shri C. B. Sharma.

Vs.

1. Shri Jasvinder Singh  
Post Master General  
Rajasthan Southern Region,  
Ajmer 302 007.
2. Shri A. L. Balani,  
Senior Superintendent of Post Offices,  
Kota Postal Division,  
Kota.

... Respondents.

By Advocate : Shri Gaurav Jain.

: ORDER (ORAL) :

This CP has been filed by the Petitioner for the alleged violation of the order dated 6.5.2005 passed in OA No.217/2005 whereby the operation of the transfer order of the applicant was stayed.

10/

2. Notice of this contempt petition was issued to the respondents. Respondents have produced the copy of the letter thereby enclosing acquittance role showing that the payment has been made to the applicant w.e.f. 9.5.2005 to 30.06.2005 during which period the stay remain operative. Learned Counsel for the petitioner submits that no doubt the stay was granted on 6.5.2005 but the transfer order was effected on 14.3.2005 and the <sup>service of</sup> ~~the~~ applicant was not <sup>been</sup> regularised between the period from 14.3.2005 to 6.5.2005.

3. We have given the due consideration to the submission made by the learned counsel for the applicant. Since there was no stay operating in favour of the applicant w.e.f. 14.3.2005 to 6.5.2005, as such, there is no violation of the direction given by this tribunal and thus not a subject matter of this CP. Accordingly, the order of this Tribunal has been fully complied with. In <sup>service</sup> ~~case~~ the respondents <sup>during</sup> ~~have~~ not regularised <sup>the</sup> period of absence of the applicant w.e.f. 14.3.2005 to 6/9.05.2005, it will be open for the applicant to file substantive OA.

4. With these observations, the CP is dismissed. Notices issued to the respondents are hereby discharged. A copy of the order dated 7.4.2006 along with copy of acquittance role is taken on record.

  
(J. P. SHUKLA)

ADMINISTRATIVE MEMBER

  
(M. L. CHAUHAN)

JUDICIAL MEMBER